

The Uttar Pradesh Regulation of Cold Storages (Amendment) Act, 1983 Act 17 of 1983

Keyword(s):

Cold Storage, Maximum Charges, Licensee, Agricultural Produce

Amendment appended: 2 of 1997

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No. 2707/XVII-V-1-1(Ka)-3-1983 • Dated Lucknow, September 21, 1983

In pursuance of the provisions of clause (3) of Article 348 of the Constitution of India, the Governor is pleased to order the publication of the following English translation of the Uttar Pradesh Cold Storage Viniyaman (Sanshodhan) Adhiniyam, 1983 (Uttar Pradesh Adhiniyam Sankhya 17 of 1983) as passed by the Uttar Pradesh Legislature and assented to by the Governor on September 20, 1983:

THE UTTAR PRADESH REGULATION OF COLD STORAGES (AMENDMENT) ACT, 1983

[U. P. ACT No. 17 OF 1983]
(As passed by the Uttar Pradesh Legislature)

AN

further to amend the Uttar Pradesh Regulation of Cold Storages Act, 1976

IT IS HEREBY enacted in the Thirty-fourth Year of the Republic of India
as follows:—

Short title and commencement.

- 1. (1) This Act may be called the Uttar Pradesh Regulation of Cold Storages (Amendment) Act, 1983.
 - (2) It shall be deemed to have come into force on August 18, 1983.

Insertion of section 44-A in U.P. Act no.11 of 1976,

- 2. In the Uttar Pradesh Regulation of Cold Storages Act, 1976, hereinafter referred to as the principal Act, after section 44, the following section shall be inserted, namely:—
 - "44-A. The State Government may by notification direct that the Power to provisions of section 26 and section 29 shall not apply, Exempt. during such period and in respect of such category of cold storages, constructed before or after the commencement of the Uttar Pradesh Regulation of Cold Storages (Amendment) Act, 1983, as may be considered necessary in the public interest."

Repeal and sav-

- 3. (1) The Uttar Pradesh Regulation of Cold Storages (Amendment) Ordinance, 1983, is hereby repealed.
- (2) Notwithstanding such repeal, anything done or any action taken under the provisions of the principal Act, as amended by the Ordinance referred to in sub-section (1), shall be deemed to have been done or taken under the corresponding provisions of the principal Act as amended by this Act as if the provisions of this Act were in force at all material times.

By order, G. B. SINGH, Sachiv.

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U. P. Ordinance no.38 of 1983.

No. 472 (2)/XVII-V-1-1(KA)-2-1997 Dated Lucknow, May 2, 1997

In pursuance of the provisions of clause (3) of Article 348 of the Constitution, of India the Governor is pleased to order the publication of the following English translation of the Uttar Pradesh Cold Storage Viniyaman (Sanshodhan) Adhinyam, 1997 (Uttar Pradesh Adhinyam Sankhya 2 of 1997) as passed by the Uttar Pradesh Legislature and assented to by the Governor on May 1, 1997:

THE UTTAR PRADESH REGULATION OF COLD STORAGES (AMENDMENT) ACT 1997

(U.P. Act No. 2 of 1997)

(As passed by the U. P. Legislature)

AN ACT

further to amend the Uttar Pradesh Regulation of Gold Storages Act, 1976

IT IS HERBBY enacted in the Forty-eighth Year of the Republic of India as follows:

Short title and 1. (1)

comme ncement

- 1. (1) This Act may be called the Uttar Pradesh Regulation of Cold Storages (Amendment) Act, 1997.
- (2) It shall be deemed to have come into force on April 16,

2. In section 26 of the Utter Pradesh Regulation of Gold Storages Act, 1976, hereinafter referred to as the principal Act, for the words "the charges fixed by the State Government under section 29", the words "the charges fixed under section 29" shall be substituted.

Angilment of section 26 of U.P. Act no. 11 of 1976

3. For section 29 of the principal Act, the following section shall be substituted, namely 1—

Substitution of section 29

Maximum charges for storing agricultural produce in the cold storage or for any other service rendered in connection therewith, and different charges may be fixed for different agricultural produce.

- (2) Every licensee shall display and exhibit on or near the main entrance of the cold storage the charges fixed under sub-section (1), and shall also delivers copy thereof in the office of the Licensing Officer.
- (3) If the State Government is of the opinion that the charges fixed by a licensee under sub-section (1) are unreasonably high, then notwithstanding the provisions of sub-section (1), the State Government may, by a notified order, fix the maximum charges for the purposes of sub-section (1) with respect to such licensee and the charges so fixed by the State Government shall be effective for the remaining part of the financial year in which they are fixed."
- 4. Section 30 of the principal Act shall be Omitted.

Omission of section 30

5. In section 31 of the principal Act, for the words "charges referred to in section 29" the words "charges under sub-section (3) of section 29" shall be substituted.

Amendment of section 31

6. Section 44-A of the principal Act shall be Omitted.

U. P. Ordinance no. 2 of 1997 Omnission of section 44-A

7. (1) The Uttar Pradesh Regulation of Gold Storage (Amendment) Ordinance, 1997 is hereby repealed.

Repeal and

(2) Notwithstanding such repeal, anything done or any action taken under the provisions of the principal Act, as amended by the Ordinance referred to in sub-section (1), shall be deemed to have been done or taken under the corresponding provisions of the principal Act as amended by this Act as if the provisions of this Act were in force at all material times.

By order, R. D. MATHUR, Pramakh Sachtv.